

In the National Company Law Tribunal
Registrar

CP No. 10/2016

In the matter of:

M/s. Shriram City Union Finance Ltd. Petitioner

VS.

M/s. Cambridge Respondent

SECTION OF THE COMPANIES ACT: 433(e) (f), 434 & 439

Order deliver on 28.6.2017

Coram: Shiv Ram Bairwa, Registrar

For the Petitioner (s) : Ms. Rajni Yadav, Advocate (D/2877/12)

For the Respondent (s) : None Appeared

ORDER

This matter was received on transfer from Hon'ble High Court of Delhi pursuant to notification no. G.S.R. 1119 (E) & S.O 3676 (E) dated 7th December, 2016 issued by Ministry of Corporate Affairs, Government of India.

This matter was assigned to Registrar by Principal Bench vide order dated 23.3.2017 to complete the pleadings.

A notice from this registry has been served upon the petitioner on 13.4.2017 alongwith the order dated 10.4.2017.

After serving the notice the matter has been taken up on 28.4.2017, 19.5.2017 and 31.5.2017.

Neither two sets of the petition nor compliance affidavit in terms of Rule 5 Companies (Transfer of pending proceedings) Rules 2016 has been filed within the time limit stipulated in the notification No. G.S.R 1119 (E) dated 7.12.2016 and G.S.R 175 (E) dated 28.2.2017.

List the matter before the Hon'ble Principal Bench on 05.07.2017.

- Sd -
(Shiv Ram Bairwa)
Registrar